

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for admission
and hearing.

Bench

My
21/6/04

Copy of order dt. 22nd
04

Issued to the counsel
for both sides.

Shy/104
S-0

My
24/6/04

28/5/2004

None has appeared
on behalf of the applicant.
However, ld. counsel for
the respondents is present.
Ld. counsel says for
some time to take
instruction in the
matter. Matter stands
adjourned to 22/6/04.

H't 22

Am

B
V. C.

ORDER DT. 22.6.04.

None appeared for the applicant,
to prosecute this case. On previous two
occasions also none appeared for the
Applicant to prosecute this case. In the
said premises, this case is dismissed for
default of the Applicant in presence of
Mr. P. P. Ray, learned counsel appearing for
the Respondents.

Ch. 3 nam

Member (Admn.)

Ch. 3
Member (Judl.)